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+ W.P.(CRL) 2199/2021 P.S. GAHLAUT

.....Petitioner

Through: Mr. Alok Kumar and Ms.

Somya Yadava, Advs.

versus

UNION OF INDIA & ORS.

....Respondents

Through: Mr. Zoheb Hossain, Mr. Vivek

Gurnani and Mr. Azeez Mushtaque, Advs. for ED. Mr. Ripudaman Bhardwaj, CGSC with Mr. Kushagra Kumar and Mr. Abhinav Bhardwaj, Advs. for R-1.

CORAM:

JOINT REGISTRAR (JUDICIAL) BHAWANI SHARMA

ORDER 09 10 2024

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File has been placed before me in compliance of order dated 07.10.2024. Petitioner i.e. Sh. P.S. GAHLAUT has been granted permission to travel abroad by the Hon'ble Court subject to the conditions contained in order dated 07.10.2024.

Vide order dated 07.10.2024, petitioner has been granted permission to travel to Amman, Jordan w.e.f. 15.10.2024 to 19.10.2024.

Learned counsel for petitioner has handed over two separate affidavits across the board of Mr. Naresh Kalra on behalf of IPL and of Mr. Rajeev Gupta. The same are taken on record.

Vide order dated 28.08.2023 the petitioner was further directed to furnish the FDR of Rs. 50,00,000/- with two sureties of the like amount, one of which shall be by IPL.

Today, in compliance of the order, learned counsel for petitioner submits that three FDRs each for a sum of Rs. 50 lakhs i.e.



the two FDRs issued by State and of India, East Patel Nagar Branch, bearing A/c nos. 42204956687 and 42204957477 dated 24.08.2023 and the one FDR issued by HDFC Bank, Gautam Nagar bearing A/c no. 50300845808696 dated 24.08.2023 have already been kept lying in safe custody with the registry.

Petitioner has furnished the surety bond through affidavit of Mr. Rajeev Gupta. He has offered FDR bearing A/c no. 50300845808696 for a sum of Rs. 50 Lakhs drawn on HDFC Bank 24.08.2023 as security. Mr. Rajeev Gupta has joined the proceedings through virtual mode and has been identified by the learned counsel for the petitioner. Mr. Rajeev Gupta undertakes to be bound by the terms of the surety bond and also to furnish the abovementioned FDR as security for the travel of petitioner.

Petitioner has furnished the surety bond through affidavit of Mr. Naresh Kalra, Accounts Manager having Employee ID- 0916 Authorized Representative on behalf of company i.e Indian Potash Limited. He has offered FDR bearing A/c no. 42204957477 for a sum of Rs. 50 Lakhs drawn on State Bank of India dated 24.08.2023 as security. Mr. Naresh Kalra has joined the proceedings through virtual mode and has been identified by the learned counsel for the petitioner. Mr. Naresh Kalra undertakes that IPL shall be bound by the terms of the surety bond and also to furnish the abovementioned FDR as security for the travel of petitioner.

Today, registry has given the report that the FDRs are already on record. The FDRs are found in order and the same are hereby accepted. Registry is directed to keep the all the 03 FDRs in safe custody till further orders. Registry is further directed to send the intimation to the Bank that the said FDRs shall not be encashed by the bank without prior permission of this Court.



Learned counsel for periods has also handed over the letter dated 09.10.2024 with respect to registered mobile number of the petitioner. The same is taken on record and accepted.

The petitioner has also joined the proceedings through virtual mode. He has been duly identified by his counsel. He has submitted that his mobile number i.e. 9810028394.

Petitioner has also filed the proof of service of the undertaking with relevant documents furnished to the respondents.

Petitioner is also directed that he shall comply with all the conditions imposed by the Hon'ble Court vide order dated 07.10.2024 regarding his travel and after his return.

Considering that the conditions have been complied with by the petitioner, he may travel, as permitted by the Hon'ble Court vide order dated 07.10.2024.

As requested, let a copy of this order be mailed by the Registry from official id at aojdispatch.dhc@nic.in to the FRRO Delhi, East Block 8, Level 2, Sector 1, R K Puram, New Delhi (frrodli@nic.in) and Bureau of Immigration (boihq@nic.in).

Copy of order be given *dasti* under the signature of Reader.

Matter is coming up for hearing before the Hon'ble Court on 18.11.2024. Be placed accordingly.

BHAWANI SHARMA JOINT REGISTRAR (JUDICIAL)

OCTOBER 9, 2024/yo